

Resolution Professional : Keshav Khaneja; IBBI Registration No.IBBI/IPA-002/IP-N01131/2021-2022/13759														
Name of the corporate debtor: Gensol EV Lease Limited, Date of Commencement of CIRP: 13-06-2025; List of creditors as on date 29-07-2026														
List of secured financial creditors (other than financial creditors belonging to any class of creditors)														
(Amount in Rupees)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Indian Renewable Energy Development Agency Limited	26.06.2025	2,18,98,71,990	2,18,98,71,990	Secured	Yes	Yes	No	98.59%	-	-	-	-	Amount has been admitted on provisional basis, on the basis of documents received from financial creditor
2	The Federal Bank of India	26.06.2025	82,61,592	82,61,592	Secured	Yes	Yes	No	0.37%	-	-	-	-	Amount has been admitted on provisional basis, on the basis of documents received from financial creditor
3	Sundaram Finance Limited	27.06.2025	85,37,123	85,37,123	Secured	Yes	Yes	No	0.38%	-	-	-	-	Amount has been admitted on provisional basis, on the basis of documents received from financial creditor
4	Blu Smart Fleet Private Limited	27.06.2025	45,70,33,653	-	-	-	-	Yes	-	-	-	45,70,33,653	-	No documents received except form C
5	CSB Bank	30.06.2025	1,42,61,878	1,37,43,588	Secured	Yes	Yes	No	0.62%	-	-	-	5,18,290	The claim amount has been admitted on a provisional basis based on the documents received from the Financial Creditor. However, a portion of the claimed amount is still under verification, as it includes interest pertaining to the post-CIRP period.
6	Mufin Green Finance Limited	10.07.2025	2,25,74,048	-	-	-	-	No	-	-	-	-	2,25,74,048	The basis for non-admission is that the vehicles forming the subject matter of your claim are not in the possession of the undersigned. In terms of Section 18 of the Insolvency and Bankruptcy Code, 2016, the Interim Resolution Professional/Resolution Professional is required to take control and custody only of those assets of the Corporate Debtor which are in its ownership and possession. As the vehicles in question are not in the control or custody of the Corporate Debtor/Resolution Professional, your claim does not satisfy the requirements for admission under the Code.
7	ICICI Bank Limited	30.05.2026	8,68,381	8,68,381	Secured	Yes	No	No	0.04%	-	-	-	-	As submitted by ICICI Bank that the delay was due to the internal reconciliation & tracking of the vehicle, which is now under the possession of RP & under CIRP.
7	Total		2,70,14,08,665	2,22,12,82,674					100%			45,70,33,653	2,30,92,338	